

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt.11.12.2002

None appears on behalf of the Applicants.

By order dt.22.05.2002 of this Tribunal while disposing of O.A.No.340/02, the Respondents were asked to clear up the arrears of the Applicants (differential salary) within a period 120 days. Now by filing the present Misc. Application No.973/02 (filed on 25.10.02) the Respondents have prayed for extension of 03 months time to comply with the orders dt.22.5.02 of this Tribunal. In the aforesaid premises, time till 24.01.2003 is granted to the Respondents to comply with the orders passed on 22.05.2002 by this Tribunal. This order is passed, after hearing Mr.R.C.Rath, learned Standing Counsel for the Railways, and in absence of the Applicants/Advocate for the Applicants. The M.A.No.973/02 is disposed of accordingly.

Send copies of this order to all the parties in the addresses given in this Originals Application and to all ^{the} Respondents. Free copies of this order be also given to the Advocate for Applicants and to Mr.R.C.Rath, learned Standing Counsel for the Railways.

M. R. Mohanty
(M. R. MOHANTY)
MEMBER (JUDICIAL)

Copy of order dt.11.12.02
issued to ~~all the~~
both the parties
by post. The same
copy issued to the
Counsel for both
side.

DRB
S. O. 16/12/02

MR
16/12/02